

RC No. DAI-0004-A-2011/CBI/ACB/N.D
Case No. 47/2019
CBI vs. Jati Ram Meena & another

15.09.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.

Accused Jati Ram Meena and S.K. Gupta are on bail.

Sh. P.K. Sharma, Ld. Counsel for accused J.R. Meena.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Ld. PP for the CBI submits that in view of the circular no. Power/Gaz./RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-Special Judge (PC Act) CBI) RADC, New Delhi pursuant to order No. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi, New Delhi and in view of the modalities issued for physical hearing by Ld. District & Sessions Judge – cum – Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi vide No. E.10927-11013/Power Gaz/RADC/2020 dated 30.08.2020 pursuant to the office order dated 417.RG/PHC dated 27.08.2020 of the Hon'ble High Court of Delhi, New Delhi, no witness has been summoned.

Accordingly, present matter is adjourned to **16.10.2020** for further proceedings.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/15.09.2020